

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00558/2021

Dated Monday the 7th day of June Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

V. Govindan, S/o. Shri. Devaraja Sharma,
Data Entry Operator Grade 'D',
Custom House, Chennai 600001.Applicant

By Advocate M/s. N. Umapathi

Vs

1. The Chairman,
representing the Central Board of Indirect Taxes and Customs,
North Block, New Delhi 110001.

2. The Principal Commissioner,
Chennai-VIII General Commissionerate,
Customs House,
Rajaji Salai, Chennai 600001.Respondents

By Advocate Mr. Rajnish Pathiyil

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

"A. To dispose the applicant's representation dated 04.03.2021 [Annexure-1] pending with the 1st respondent for the relief to promote the applicant to a higher post and placing the applicant at the right place along with his juniors, in line with his natural seniority or to implement the orders of the 1st respondent in Ref. No. 04/Ad.IV/2016 in F. No. A-11013/15/2014-Ad.IV dated 30.08.2016 [Annexure-2] and promote the applicant as Senior Programmer, in a time bound period.

B. Cost of this proceedings and

C. And pass such further or other orders as this Hon'ble Tribunal made deem fit proper in the circumstances of this case and thus render justice."

2. Heard Mr. N. Umapathi, counsel for the applicant & Mr. Kalicharan K. M. representing Mr. Rajnish Pathiyil, counsel for the respondents appearing on advance notice.

3. At the time of hearing, counsel for the applicant submits that in view of the limited relief sought by the applicant, this OA may be disposed of with a direction to the respondents to dispose of the pending representation dt. 04.03.2021 of the applicant in a time bound manner.

4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 04.03.2021 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

07.06.2021

(S.N.Terdal)
Member(J)

SKSI